

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd	...	Applicant/Petitioner
Vs		
C& C Construction Ltd	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 30.03.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr Swapnil Gupta, Adv
For Respondent : Mr. Vasudha Sharma Adv (BSCPL)
For the RP : Mr. Pulkit Deora, Mr. Navya Khillon, Adv.

ORDER

IA-1447/2021

It is an application filed for extension of 30 days to the CIRP Period w.e.f 19.03.2021 on the ground that owing to second surge of pandemic in Mumbai, some of the CoC member not being able to take a decision on the Resolution Plan, the same being reflected in the Resolution passed by the CoC for extension of time on 16.03.2021, 30 days extension is provided with effect from 19.03.2021.

Accordingly this application is hereby allowed.

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(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)